

In the said Criminal Rules of Practice and Circular Orders 1958, in Part I, in rule 335, after clause (2) the following clause shall be added namely;

“(3) Officers of the Co-operative Department duly authorized by the District Co-operative Audit Officers, so far as such records relate to their Department in appropriate cases, except in cases where the offence is forgery.

Explanation: The concerned Presiding Officer of the Court shall decide which is an appropriate case”

(P.Dis.No.155/81, dated:17.7.1982)